

Giving status of martyr to CPMF personnels killed in encounters

†2864. SHRIMATI MAYA SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a personnel of Paramilitary force who is killed in a terrorist encounters or any other encounters while safeguarding the borders, is not awarded the status of a martyr in record, whereas if an army personnel gets killed in any such encounters, he is awarded the status of a martyr;

(b) if so, whether the Ministry will decide to make such provision so that the paramilitary forces may get the status of a martyr in record;

(c) whether Ministry has received such demand from various paramilitary forces and aware citizens; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) As indicated by Ministry of Defence, Shaheed/Martyr is not defined anywhere and presently they are not issuing any order/notification of Shaheeds/Martyrs. Similarly no status of Shaheed/martyr is given to the Central Armed Police Force (CAPF) personnel who are killed on active duty including terrorist encounters/any other encounters while safeguarding the borders. However, a demand was received from Central Armed Police forces (CAPF) for giving status of Martyr to CAPF personnel killed in terrorists encounters or in action. The matter was considered by the committee of Secretaries (COS) on 14/9/2011 but there was no consensus on the issue.

As per the prevailing practice, with regard to the force personnel killed in terrorist encounters, a certificate is issued by the Unit Commander to the CAPF personnel explaining the circumstances under which personnel died and next of kin (NOK) are given the full family pension based on his last pay drawn and lump sum ex-gratia compensation of Rs. 15 lakh as per rules in addition to any other ex-gratia/benefits admissible.

The exodus from CPMFS due to adverse service conditions

2865. SHRI BALWINDER SINGH BHUNDER : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of persons in paramilitary forces are leaving the force in view of adverse service conditions;

(b) if so; the details in this regard; and

(c) what efforts have been made to stop this exodus from forces?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) As reported by the Central Armed Police Forces (CAPFs) & Assam rifles (ARs), Force-wise details of personnel who left the Forces by proceeding on voluntary retirements or resignations from 2009 to 2011 are as under:-

Force	2009		2010		2011	
	V/R	Resignation	V/R	Resignation	V/R	Resignation
CRPF	3580	266	2790	335	2377	308
BSF	6319	218	5443	182	5877	302
ITBP	653	95	464	148	389	103
SSB	364	229	447	183	313	112
CISF	809	330	997	616	1076	446
ARs	1258	24	734	23	793	27

These personnel have left the Forces mainly due to various personal and domestic reasons including children/family issues, health and illness issues of self or family, social obligations and commitments etc.

(c) The Ministry of Home Affairs (MHA) have taken a number of steps/measures in the recent years to reduce stress amongst Force personnel and also to boost their morale. Some of the important measures taken in this regard are:

- (i) Proper Rest and Relief Policy has been introduced in order to ensure adequate rest and relief to the Force personnel;
- (ii) Provision of better communication facilities at places of deployment, particularly in remote areas so that Force personnel can remain in regular touch with their families and friends;
- (iii) Implementation of rational and fair leave policy;
- (iv) Regular interaction between Commander and Jawans is being ensured to reduce the stress level;
- (v) Stress Management Capsule courses are regularly being conducted for the troops to mitigate their stress level;
- (vi) Regular Yoga has been introduced in the CAPFs by qualified Yoga Instructors;
- (vii) Redressal & Grievances Cells have been set up to sort out the problems of serving personnel;
- (viii) Development of adequate infrastructure on Border Out Posts (BOPs) for providing basic amenities to the troops and improve their living conditions;
- (ix) Introduction of electronic gadgets and construction of roads, fence and flood lights to reduce physical and mental fatigue to the troops and enhance operational efficiency;

- (x) Provision of recreational facilities and introduction of Regimental and Community activities including Sports/Games, etc. at all levels to ensure maximum participation in order to reduce the stress levels;
- (xi) Transparency in distribution of duties is ensured to prevent resentment and discontent amongst personnel;
- (xii) Organizing talks by Doctors and other Specialists with the CAPFs Jawans to address their personal/psychological concerns, etc.

Mercy petitions

†2866. SHRI THAAWAR CHAND GEHLOT : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number along with the names of cases of mercy petition filed against the Supreme Court's order of capital punishment or any other punishment which are under consideration with Central Government;
- (b) the time since when those mercy petitions are pending; and
- (c) the number of mercy petitions on which Government has given its recommendation or opinion during the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) The details of mercy petition cases of death convicts which are under consideration under Article 72 of the Constitution may be seen given in Statement (*See* below).

(c) 32 mercy petition cases of death convicts have been submitted/resubmitted to the President Secretariat during the last three years.

Statement

List of mercy petition cases of death convict under Article 72 of the Constitution

Sl. No.	Name of Condemned prisoner (s) & State/UT	Year of receipt of Mercy Petition	Pending in
1	2	3	4
1	Gurmeet Singh, Uttar Pradesh	2007	President's Secretariat
2	Dharam Pal, Haryana	1999	President's Secretariat
3	Suresh and Ramji, Uttar Pradesh	2002	President's Secretariat

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